



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 113 দিশপুৰ, সোমবাৰ, 20 ফেব্ৰুৱাৰী, 2023, 1 ফাগুন, 1944 (শক)
No. 113 Dispur, Monday, 20th February, 2023, 1st Phalgun, 1944 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 20th February, 2023

No. LGL.259/2022/56.- The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 15th February, 2023 is hereby published for general information.

ASSAM ACT NO. XXIV OF 2023

(Received the assent of the Governor on 15th February, 2023)

**THE ASSAM LOCAL AUTHORITIES GRANTS
(CHARGED) (REPEALING) ACT, 2022**

AN ACT

to repeal the Assam Local Authorities Grants (Charged) Act, 1959.

Preamble	Whereas it is expedient to repeal the Assam Local Authorities Grants (Charged) Act, 1959;	Assam Act No. XXIII of 1959
	It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-	
Short title, extent and commencement	1. (1) This Act may be called the Assam Local Authorities Grants (Charged) (Repealing) Act, 2022. (2) It extends to the whole of the State of Assam. (3) It shall come into force at once.	
Repeal and savings	2. (1) The Assam Local Authorities Grants (Charged) Act, 1959 is hereby repealed. (2) Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.	Assam Act No. XXIII of 1959

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.